

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB - 2068/ND/2019
IA/3311/2020

IN THE MATTER OF:

Century Road Transport Pvt Ltd
Vs
Tyson Retail Services Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 02.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashwani Kumar
For the Respondent : Mr. Nikunj Huria IRP

ORDER

IA/3311/2020:-

The present application has been filed on behalf of IRP under Section 60(5) (c) of the IBC, 2016 for exclusion of time in the CIRP period of Tyson Retail Services Pvt Ltd read with Rule 11 of the NCLT Rules, 2016.

Earlier this application has been listed on 31.08.2020 and on that day, Ld. Counsel for IRP informed that the copy of the order had not been communicated to him and on this ground, he filed the present application for seeking exclusion of time, for the period from the date of passing of order till he came to know about the order.

Office has informed us that the order was communicated to the IRP through e mail on 04.06.2020 at 3:40 pm and copy of the same has also handed over to the IRP or the parties concerned, therefore, before passing an order, we would like to verify from the IRP, IRP is directed to appear before us on 07.09.2020 through VC and the office is also directed to submit a report in writing, the date, when



the email was sent to the IRP or Operational Creditor and the Corporate Debtor and when the certified copy of that order was supplied to IRP and both the parties. List the case on **07.09.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)